GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

RAJYA SABHA

UNSTARRED QUESTION NO. 3979 TO BE ANSWERED ON 04.04.2025

Implementation of Rehabilitation and Resettlement under RFCTLARR Act, 2013

3979. Shri Manoj Kumar Jha:

Will the Minister of *Rural Development* be pleased to state:

- (a) whether Government has assessed the effectiveness of the National Monitoring Committee for Rehabilitation and Resettlement in addressing grievances related to land acquisition, compensation, and resettlement;
- (b) whether there has been an increase in complaints regarding land acquisition conflicts despite the existence of this Committee, if so, the reasons therefor;
- (c) whether Government has established clear guidelines and timelines for resolving disputes under Article 48 of the RFCTLARR Act, 2013, if not, the reasons therefor; and
- (d) the steps being taken by Government to introduce a public grievance redressal mechanism to address concerns of displaced communities in a transparent and time-bound manner?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (Dr. CHANDRA SEKHAR PEMMASANI)

(a) to (d) The National Monitoring Committee (NMC) has been constituted under Section 48 of the RFCTLARR Act, 2013 to review and monitor the implementation of Rehabilitation and Resettlement schemes or plans for National or Inter-State projects. In the last meeting (11th meeting) of the NMC held on 30.10.2024, the Polavaram Irrigation Project of Andhra Pradesh and Ken Betwa Link project of Madhya Pradesh were reviewed. As per information received from the States, a grievance redressal portal is available for Polavaram Irrigation Project in Andhra Pradesh. For Ken Betwa Link project in Madhya Pradesh, the grievances are received by the Collector/SDM and through the Chief Minister's portal.

In addition to NMC, State Monitoring Committees are constituted by the State Governments for reviewing and monitoring the implementation of rehabilitation and resettlement schemes or plans under the RFCTLARR Act, 2013.

For speedy disposal of disputes relating to land acquisition, compensation, rehabilitation and resettlement, "the Land Acquisition, Rehabilitation and Resettlement (LARR) Authorities" are established by the appropriate Government, as per Section 51 of the RFCTLARR Act, 2013. The LARR Authorities have to dispose of reference made to them within a period of six months from the date of receipt.